

Transfer policy for Section Officers in Defence Accounts Department

1469. SHRI RAMAVATAR SHASTRI: Will the Minister of FINANCE be pleased to state:

(a) whether there is any transfer policy for Section Officers in Defence Accounts Department;

(b) if so, how many Section Officers of other commands have been posted under the Controller of Defence Accounts, Patna;

(c) how many Section Officers of Patna command are serving in other commands out of their home State; and

(d) will Government repatriate them to their respective command and State without credence to their stay to eliminate transfer and T.A. expenses?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) Yes, Sir. There is a transfer policy for Group 'C' officers of the Defence Accounts Department which category includes Section Officers (Accounts). Employees of Defence Accounts Department are subject to All India Transfer Liability including field service liability. Besides the primary importance of filling up all available vacancies in the various sub-offices in different parts of the country (including field areas) to meet the Defence needs, the transfer policy takes into consideration:

(i) the need to replace individuals who complete prescribed tenures at difficult stations classified as tenure stations;

(ii) need to replace persons employed in sensitive areas of work;

(iii) compassionate grounds;

(iv) administrative grounds.

(b) to (d). Section Officers (Accounts) cannot be identified as belong-

ing to a particular command as their Cadre Control is done on an all India basis by the Controller General of Defence Accounts. However, requests for transfer to stations of choice, which are normally in the region to which they belong, are met to the extent administratively feasible.

Directorate of O. & M. Services (Income-tax)

1470. SHRI RAMAVATAR SHASTRI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that a large number of Officers and Staff has been deployed in the Directorate of O&M Services (Income-tax) without any justification;

(b) whether it is also a fact that no work study has been conducted in the Directorate of O&M Services (Income-tax) by the Staff Inspection Unit of the Department of Expenditure; and

(c) if so, what action Government propose to take in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) Directorate of Organisation and Management Services (Income-tax) is attending to work of a varied nature. Its important functions envisage manpower studies, method studies, administrative planning and organisational development including form control and designing. The work of the Directorate of O&M Services (Income-tax) is not receipt-oriented. The studies and projects initiated by Directorate of O&M Services are very time consuming and require a lot of studies and examination. The Directorate is also attending to other work entrusted by Central Board of Direct Taxes from time to time. Thus, it is not correct to say that a large number of officers and staff has been deployed in the Directorate of O & M Services (Income-tax) without any justification.